

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-106**  
IB-721/ND/2021  
New IA/2387/2024

**IN THE MATTER OF:**

Utsav Securities Pvt. Ltd.

**.....Applicant**

**Vs.**

VA Realcon Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/2387/2024:-**

This is the 3<sup>rd</sup> Monthly Status Report filed by the Chairman of the Monitoring Agency for the period from 01.04.2024 to 30.04.2024 filed in compliance with our order dated 30.01.2024. Heard the submissions made by the Chairman of the Monitoring Agency. The 3<sup>rd</sup> Monthly Status Report is taken on record with just exceptions. The present application i.e. New IA/2387/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**